

ITEM NO.51

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12030/2014

(Arising out of impugned final judgment and order dated 18/12/2013 in CMA No. 4252/1982 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

RAJENDRA SINGH GAHLAUT & ANR

Petitioner(s)

VERSUS

THE REG. COOP. SOCIETIES U.P & ORS

Respondent(s)

(with interim relief and office report)

Date : 09/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. E. C. Agrawala, AOR
Mr. Abhinav Agrawal, Adv.

For Respondent(s) Mr. Prasenjit Kumar Chakravorthy, Adv.
Mr. Vibhu Tiwari, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by learned counsel for the respondent no.3, let the matter be listed after four weeks to enable him to file the counter affidavit.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master